ESAB INDIA LIMITED

POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Open Offer for Acquisition of 40,02,185 equity shares ("**Shares**") from Shareholders of **ESAB India Limited** ("**Target Company**") by **Colfax Corporation** ("the **Acquirer**") and **Colfax UK Holdings Limited** ("**Colfax UK**"), **Exelvia Group India B.V.** ("**Exelvia**") and **ESAB Holdings Limited** ("**ESAB Holdings**" and together with Colfax UK and Exelvia, the "**PACs**") in their capacity as persons acting in concert with the Acquirer.

This Post Offer Advertisement is being issued by HSBC Securities and Capital Markets (India) Private Limited, the Manager to the Open Offer (the "**Manager**"), on behalf of the Acquirer and the PACs, in connection with the offer made by the Acquirer along with the PACs, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The detailed public statement ("**DPS**") with respect to the Open Offer was made on February 3, 2012 in the following newspapers –

Newspaper	Language	Editions
Financial Express	English	All editions
Jansatta	Hindi	All editions
Navshakti	Marathi	Mumbai edition
Makkal Kural	Tamil	Chennai edition

1. Name of the Target Company : **ESAB INDIA LIMITED**
2. Name of the Acquirer and PAC(s) : Acquirer – Colfax Corporation
   PAC 1 – Colfax UK Holdings Limited
   PAC 2 – Exelvia Group India B.V.
   PAC 3 – ESAB Holdings Limited
3. Name of the Manager to the Open Offer : HSBC Securities and Capital Markets (India) Private Limited
4. Name of the Registrar to the Open Offer: : Link Intime India Private Limited
5. Open Offer Details
   a. Date of Opening of the Open Offer : Monday, March 19, 2012
   b. Date of Closure of the Open Offer : Monday, April 02, 2012
6. Date of Payment of Open Offer consideration : Payment of consideration to all Shareholders was initiated on Friday, April 13, 2012 and any rejections/returns of payment instructions were completed by Monday, April 16, 2012
7. Details of Acquisition :

Sl. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1	Open Offer Price	INR 550.10 per Share payable in cash	INR 550.10 per Share paid in cash
7.2	Aggregate number of Shares tendered	40,02,185 Shares	27,83,438 Shares
7.3	Aggregate number of Shares accepted	40,02,185 Shares	27,81,929 Shares
7.4	Size of the Open Offer *(Number of Shares multiplied by Open Offer Price per Share)*	INR 2,201.60 million	INR 1,530.34 million
7.5	Shareholding of the Acquirer and PACs before agreements/public announcement - Number - % of fully diluted equity share capital	 - 85,66,031 - 55.65%	 - 85,66,031 - 55.65%
7.6	Shares Acquired by way of agreements - Number - % of fully diluted equity share capital	 - NIL - NIL	 - NIL - NIL
7.7	Shares Acquired by way of Open Offer - Number - % of fully diluted equity share capital	 - 40,02,185 Shares - 26.00%	 - 27,81,929 Shares (*) - 18.07%
7.8	Shares acquired after DPS by the Acquirer and PACs (**) - Number of Shares acquired - Price of Shares acquired - % of the Shares acquired	 - NIL - NIL - NIL	 - NIL - NIL - NIL
7.9	Post Open Offer share holding of Acquirer and PACs - Number - % of fully diluted equity share capital	 - 1,25,68,216 Shares - 81.65%	 - 1,13,47,960 Shares (***) - 73.72%
7.10	Pre & Post Open Offer shareholding of the Public Pre Open Offer - Number - % of fully diluted equity share capital Post Open Offer - Number - % of fully diluted equity share capital	 - 68,26,989 Shares - 44.35% - 28,24,804 Shares - 18.35%	 - 68,26,989 Shares - 44.35% - 40,45,060 Shares - 26.28%

(*) 27,81,929 Shares validly tendered and accepted pursuant to the Open Offer are presently held in trust by the Registrar to the Open Offer and are in the process of being transferred in favour of Exelvia.

(**) Other than Shares acquired pursuant to the Open Offer as mentioned in 7.7 above.

(***) Post Open Offer shareholding of the Acquirer and PACs is 1,13,47,960 Shares, and 27,81,929 Shares validly tendered and accepted pursuant to the Open Offer are presently held in trust by the Registrar to the Open Offer and are in the process of being transferred in favour of Exelvia.

8. The Acquirer along with its Directors and PACs severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE, NSE and the registered office of the Target Company.
10. Capitalized terms used in this advertisement and not defined herein, shall have the meaning assigned to them in the letter of offer dated March 2, 2012 dispatched by the Manager on behalf of the Acquirer and the PACs.

CORRIGENDUM TO DPS:

Please note that this Post Offer Advertisement is being issued in accordance with Regulation 18(12) of the SEBI (SAST) Regulations. As per Regulation 18(12) of the SEBI (SAST) Regulations the Post Offer Advertisement is required to be published within five Working Days after the offer period i.e. within five Working Days after the date on which the payment of consideration to Shareholders who have accepted the Open Offer is made, i.e. by Monday, April 23, 2012. Accordingly, item (o) of Paragraph VII of the DPS should be read as set forth below:

Last date for issue of post-Open Offer advertisement	Monday, April 23, 2012

We are issuing this Corrigendum along with the Post Offer Advertisement on Tuesday, April 17, 2012.

Issued by

Manager to the Open Offer on behalf of the Acquirer and PACs

HSBC

HSBC Securities and Capital Markets (India) Private Limited
SEBI Registration Number: INM000010353
Place: Mumbai
Date: April 17, 2012

Adfactors 6

30 x 12